

ITEM NO.6

COURT NO.6

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No. 1433/2022 in CrI.A. No. 1794/2019

(Arising out of impugned final judgment and order dated 29-11-2019 in CrI.A. No. No. 1794/2019 passed by the Supreme Court Of India)

P. GOPALKRISHNAN @ DILEEP

Petitioner(s)

VERSUS

THE STATE OF KERALA

Respondent(s)

(FOR ADMISSION)

WITH

MA 1434/2022 in MA 62/2022 in CrI.A. No. 1794/2019 (II-B)
IA No. 105395/2022 - CLARIFICATION/DIRECTION)

By Courts Motion

Date : 24-03-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Siddhartha Dave, Sr. Adv.
Mr. Philip T. Varghese, Adv.
Mr. Sujesh Menon, Adv.
Ms. Ranjeeta Rohatgi, AOR
Mrs. Pragya Baghel, Adv.
Mr. P. Vamshi Rao, Adv.
Mrs. Rao Vishwaja, Adv.

For Respondent(s) Mr. Ranjith Kumar, Sr. Adv. (NP)
Mr. Nishe Rajen Shonker, AOR
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.

Mr. G. Prakash, AOR

Mr. K. Rajeev, AOR
Mr. Shinoj K. Narayanan, Adv.
Mrs. Niveditha R. Menon, Adv.
Mr. Aditya Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Taking note of the report sent by the
learned Trial Judge dealing with the trial and the

overall circumstances, these matters stand deferred today, while expecting expeditious proceedings.

List these matters on 08.05.2023.

We would expect the learned Trial Judge to send further progress report before the next date.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER